

SHRI MADHU LIMAYE: Everything to be decided with the help of two-thirds majority!

MR. DEPUTY-SPEAKER: When you don't like anything you want to shout me down.

SHRI MADHU LIMAYE: I am not trying to shout you down, Sir.

जब सन्देह उत्पन्न होता है, तो सतिस्फाई करने के लिये बुलाना चाहिये।

SHRI ATAL BIHARI VAJPAYEE: They have the majority and we have the arguments.

MR. DEPUTY-SPEAKER: I am to decide on the point of order. There is no question of any majority. The point of order is my special, my exclusive jurisdiction. I am to decide whether there is a point of order or not. And I rule there is no point of order. We can go on with the discussion.

Now we take up Private Members' Business.

14.42 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FOURTH REPORT

SHRI GIRIDHAR GOMANGO (Koraput): Sir, I beg to move the following:

"That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th December, 1973."

MR. DEPUTY-SPEAKER: The question is:

"That this House do agree with the Thirty-fourth Report of the Committee on Private Members' Bill and Resolutions presented to the House on the 5th December, 1973."

*The motion was adopted.*

14.43 hrs.

RESOLUTION RE: COLLECTIVE SECURITY IN ASIA—Contd.

MR. DEPUTY-SPEAKER: We will now take up further discussion of the Resolution moved by Shri D. K. Panda on the 23rd November, 1973. He had begun his speech on the last occasion. He has taken one minute. He may continue his speech.

SHRI D. K. PANDA (Bhanjanagar): Mr. Deputy Speaker, Sir.....

MR. DEPUTY-SPEAKER: If you want to withdraw you can withdraw..

SHRI D. K. PANDA: I have already moved for adjournment of this and I want to briefly state the reasons for the same. The Resolution was tabled..

SHRI MADHU LIMAYE (Banka): Once you seek adjournment, you will have to get priority in the ballot. Please for God's sake, don't withdraw..

SHRI D. K. PANDA: This Resolution was moved on 23rd November and subsequently some developments have taken place. As a result of Mr. Brezhnev's visit, talks have taken place between our Prime Minister and Mr. Brezhnev. He addressed Members of both Houses of Parliament. In view of the series of agreements which have been already entered into between our Government and also the USSR Government, now I feel that most of the broad principles, for safeguarding the peace and security of the Asian region on the basis of mutual co-operation among nations against the forces of Imperialism and Neo-colonialism and also for consolidating their independence and attaining rapid economic development, have been embodied therein, and therefore, at this stage, I want that the debate may be adjourned. I move under Rule 340:

"That the debate on the Resolution be adjourned."

SHRI SHYAMNANDAN MISHRA (Begusarai): This is completely unconvincing.

MR. DEPUTY-SPEAKER: He has moved an adjournment to his own Motion.

श्री अटल बिहारी वाजपेयी (स्वालयर) : उपाध्यक्ष महोदय, मैं इस का विरोध करने के लिए खड़ा हुआ हूँ। सारी चर्चा को स्थगित करने के लिये जो तर्क दिया गया है, वह हमारे मन में कौन से प्रश्न पैदा करता है, मैं उन में इस समय नहीं जानना चाहता। सरकारी प्रवक्ता की तरफ से कहा गया था कि कलैक्टिव सिक्वोरिटी पैकट के बारे में रूसी नेता से कोई बात नहीं हुई। लेकिन अभी कहा गया है कुछ बातचीत हुई है और हमारे कम्युनिस्ट पार्टी के प्रतिनिधि उस बातचीत से इतने सन्तुष्ट हो गये हैं कि वे समझते हैं कि इस प्रकार के प्रस्ताव की आवश्यकता ही नहीं है। मेरा निवेदन है कि अब तो इस प्रस्ताव पर चर्चा करने के लिये और अधिक उपयुक्त अवसर आ गया है। सब लोग जानते हैं कि रूसी कम्युनिस्ट पार्टी के नेता ऐसा प्रस्ताव ले कर आये थे—इस चर्चा से हमें और सरकार को समझने का मौका मिलेगा कि वह प्रस्ताव क्या था, उस पर सरकार की प्रतिक्रिया क्या थी, क्योंकि इस बारे में हश-हश की नीति अपनाई जा रही है।

मैं यह भी जानना चाहता हूँ—एक बार जो चर्चा शुरू हो गई—यह गैर सरकारी प्रस्ताव है, इस के बाद दूसरा प्रस्ताव आने वाला है और जो अगले 15 दिन के लिये बैलेट हुआ है, उस में मेरा नाम पहले आया है, 15 दिन के बाद जब गैर-सरकारी प्रस्ताव की चर्चा होगी तो मेरा प्रस्ताव चर्चा के लिये आयेगा, इसलिये यह चर्चा स्थगित कैसे हो सकती है। ये चाहें तो सदन की राय से प्रस्ताव वापस ले सकते हैं, लेकिन यह प्रस्ताव चर्चा के लिये फिर नहीं आ सकता है। इसलिये मैं चाहता हूँ कि आज ही चर्चा करायें तो अच्छा होगा।

SHRI INDRAJIT GUPTA (Alipur): I must say that it is an extraordinary procedure that is being followed. Mr. Panda

is the Mover of the Resolution and not Mr. Vajpayee. He had moved it on the 23rd November. He has now stated quite clearly that subsequent to his moving it, certain developments had taken place and they have satisfied him, whether the other Members agree or not; he thinks that for the time being it is not necessary to press for a discussion. That is his simple proposition.

SHRI SHYAMNANDAN MISHRA: I shall have to oppose the adjournment.

श्री मधु लिमये : उपाध्यक्ष महोदय, मेरा प्वाइन्ट ऑफ़ अर्डर है.....

MR. DEPUTY-SPEAKER: Before he raises the point of order, I would like to state that Mr. Panda had already started and moved his resolution, and, therefore, it is the property of the House. He can withdraw it, but that also has to be done with the leave of the House. Even if he moves a motion to adjourn the discussion on this resolution, that is also for the House to decide. Therefore, I think that it is quite regular for me to hear the views of other Members.

श्री मधु लिमये : उपाध्यक्ष महोदय—मोशनन्ड और रेजोल्यूशन्ड में क्या फर्क है—मैं यही बतलाना चाहता हूँ। आप नियम 340 को देखिये—इस में कहा गया है—

“At any time after a motion has been made, a Member may move that the debate on the motion be adjourned.”.

साधारण तौर पर जब सरकारी मोशन आता है या सरकारी टाइम में जो मोशन दिया जाता है, उस पर जब चर्चा स्थगित की जाती है, तो वह मामला पेन्डिंग रहता है, समाप्त नहीं होता है, लेकिन जब प्राइवेट मेम्बर रेजोल्यूशन एड-जार्न हो जायेगा, तब क्या होता है—आप नियम 30 को देखिये—

“When on a motion being carried, the debate on a private Member's Bill or resolution is adjourned to the next day allotted for private Members' business

in the same or next session, it will not be set down for further discussion unless it has gained priority at the ballot."

उपाध्यक्ष महोदय, मोशन और प्राइवेट मेम्बर्स रेजोल्यूशन में क्या फर्क है—आप के सामने रखने के लिये मैंने इन नियमों की और आप का ध्यान खींचा है। मेरे जो साथी इस इन्फ़ॉर्मेट प्रस्ताव मानते हैं, उन की अगर यह मंशा है कि वे इसे वापस लेना चाहते हैं, तब तो अलग बात है उसके लिये विद्वान का प्रावीक्षण है। इस लिये मैं इन से और आप से यह जानना चाहता हूँ कि अगर वे इस को वापस लेना चाहते हैं तो विद्वान का प्रस्ताव रखें, अगर इस को एजान कर । चाहते हैं तो सरकारी टाइम में जो मोशन लिये जाते हैं, वे एडजान होने पर समाप्त नहीं होते, लेकिन यह समाप्त हो जायेगा। सब से पहले इस का खुलासा होना चाहिये, उस के बाद सदन अपनी राय व्यक्त करेगा।

अन्त में मैं एक बात और कहना चाहता हूँ। स्वयं ब्रेजनेव साहब ने जो हमारे भाषण दिया और मुझ से भी व्यक्तिगत तौर पर कहा, हम इसपर बहस चाहते हैं—कॉम्प्रिहेन्सिव स्कशनडि, उनका मतलब था हमारा कोई फिक्स्ड आइडिया नहीं है और हम बहस चाहते हैं तो बहस का यह मौका बहुत अच्छा है क्योंकि न उनका कोई फिक्स्ड आइडिया है न सरकार का, जो डेक्लैरेशन है उसमें क्लेक्टिव सिक्वोरिटी का जिक्र तक नहीं है तो यह बड़िया मौका है, हमारी भी इच्छा है, ब्रेजनेव साहब की भी इच्छा है, इसपर बहस हो।

**SHRI SHYAMNANDAN MISHRA:** At the moment, we are not concerned with the effect of the adjournment. It may well be that this Resolution will completely die. But the limited point we are considering now is whether we should grant leave for adjournment. To my mind, the reasons given by the hon. Member are not convincing at all.

**SHRI S. M BANERJEE (Kanpur):** That is for the Chair.

**SHRI SHYAMNANDAN MISHRA:** For the House. I am within my rights to say that the leave for adjournment should not be granted.

The three reasons given by the hon. member are these. First, there have been some talks on this subject between the General Secretary of the CPSU and the Government of India. Apparently, he is conversant with the whole gamut of subjects that have been discussed! So he gives us information that this subject was also discussed between them.

**AN HON. MEMBER:** No, no.

**SHRI INDRAJIT GUPTA:** About the joint communique.

**SHRI SHYAMNANDAN MISHRA:** I am coming to the Joint communique also. We are told that the Government of India was so careful in this matter that even the Defence Minister was kept out of all discussions with the General Secretary of the CPSU. That has been our information. But here the hon. member says that a discussion did take place on this subject. Should we go by the information given by the hon. member or that given by the Government of India in this matter?

**SHRI INDRAJIT GUPTA:** Bihar politics should not be imported into international politics.

**SHRI SHYAMNANDAN MISHRA:** What is Bihar politics? I am coming to your politics also.

**SHRI ATAL BIHARI VAJPAYEE:** That is international politics.

**SHRI SHYAMNANDAN MISHRA:** I am coming to that. I know that the party is undergoing a crisis at the moment consequent upon the strictures passed by the General Secretary of the CPSU on its activities.

SHRI INDRAJIT GUPTA: What about Cong. (O)?

SHRI SHYAMNANDAN MISHRA: You are reeling under the attacks made on your policies.

SHRI INDRAJIT GUPTA: Cong. (O) is reeling under.

SHRI SHYAMNANDAN MISHRA: Not Cong. (O).

SHRI S. M. BANERJEE: Cong. (O) has been taken over by Congress without compensation.

SHRI SHYAMNANDAN MISHRA: The hon. member was submitting that the agreement also contains provisions relating to collective security.

SHRI INDRAJIT GUPTA: Board principles.

SHRI SHYAMNANDAN MISHRA: That is again against the view taken by Government or the information communicated by Government.

Therefore, this must be again something out of his imagination and we have to know the position from the Government of India also. So, I say that the reasons he has advanced are completely unconvincing and at variance with facts as have been communicated to us by Government.

Lastly, according to the Mover, there is no need for this. He is moving for adjournment.

SHRI S. M. BANERJEE: At present.

SHRI SHYAMNANDAN MISHRA: It may well be that he is asking for adjournment for 15 days only. Then the argument he has advanced for leave for adjournment would not be in support of the kind of thesis he was trying to propound. So, it does seem to me that it is because of the confidential talks which took place between the Communist Party of India and the Secretary of the Communist Party of the Soviet Union that this resolution is being withdrawn. In fact, it is a request for withdrawal and it is not a request for adjournment.

SHRI INDRAJIT GUPTA: Sir, I may just say one word. Mr. Panda who is the mover of this resolution has also made it clear and they know it very well that within a few days—next week, I believe—a debate on foreign affairs is coming up for which 10 hours have been allotted.

SHRI SHYAMNANDAN MISHRA: It is under consideration.

SHRI INDRAJIT GUPTA: So, my friend can rest assured that our party will make its position quite clear during that debate. Therefore, all his innuendoes about who is reeling under whose blows, coming from the Cong. (O) leader, whose party is almost at the cross-roads, take one nowhere. (Interruptions) It is time that you proceeded to the business.

MR. DEPUTY-SPEAKER: Whatever be the motivations of Mr. Panda in seeking an adjournment of this debate.....

SHRI SHYAMNANDAN MISHRA: It is not motivations,.....

MR. DEPUTY-SPEAKER: Procedurally, I am not concerned with it. They are before the House. Whatever be the motives, the House can draw its own inferences and its own conclusions. I will put this question to the House.

श्री अटल बिहारी वाजपेयी : इस पर बहस करनी होगी ।

श्री मधु लिमये : इस पर बहस का मौका दीजिये । पहले तो मैंने प्वाइन्ट ऑफ ऑर्डर उठाया था ।

MR. DEPUTY-SPEAKER: You have discussed it.

SHRI MADHU LIMAYE: Whether that is withdrawal or adjournment? A point of order.

MR. DEPUTY-SPEAKER: I have listened to the point of order. But I really could not understand your point of order, but as far as I understand, it is this: whether the motion for adjournment is

adopted or not the rules will take care of it and the rules are very clear. You have read out the relevant rules that any private Member's business that is not disposed of on the day it is taken up will not automatically come up next time; it has to come through the ballot again.

SHRI MADHU LIMAYE: It lapses.

MR. DEPUTY-SPEAKER: The rules are very clear about that.

SHRI ATAL BIHARI VAJPAYEE: He has to withdraw the motion.

SHRI MADHU LIMAYE: It amounts to withdrawal. That is my point.

MR. DEPUTY-SPEAKER: Order, please. Let it amount to anything. I am concerned with the procedure here. The procedure is very clear. After a motion has been made under rule 340, a Member can move a motion that the debate be adjourned. So, I will act under that rule and the House will decide on that. (*Interruptions*) What do you want? Shall I put it to the House?

SHRI SHYAMNANDAN MISHRA: It should be discussed—whether he can be granted leave or not.

SHRI ATAL BIHARI VAJPAYEE: Rule 341. (*Interruptions*)

MR. DEPUTY-SPEAKER: I follow. They want a discussion whether this debate should be adjourned or not. They want a discussion on this motion.

AN HON. MEMBER: They have already spoken. (*Interruptions*)

MR. DEPUTY-SPEAKER: I thought you have made your submission on this.

SHRI INDRAJIT GUPTA: Otherwise, what were all these submissions? Were they irrelevant? Why did you not rule out all those submissions if they were irrelevant? (*Interruptions*)

MR. DEPUTY-SPEAKER: Order, please. If you give me that authority and the power to rule out whatever is irrele-

vant, this House will proceed very, very smoothly. (*Interruptions*)

AN HON. MEMBER: We give you the power.

MR. DEPUTY-SPEAKER: When it suits you; but when it does not suit you, it comes on me! I really do not know if the Members want to make further submissions on this motion. I have listened to them.

SHRI ATAL BIHARI VAJPAYEE: Let him complete.

MR. DEPUTY-SPEAKER: That will be very irregular. After Mr. Panda has made a speech and he has sat down after completion of his speech, he cannot make a second speech on the same motion. He is ruled out unless he wants all these interruptions to be treated as only interruptions in the middle of his speech, in which case then he can continue his speech. What does he want? You have finished your speech?

SHRI D. K. PANDA: On the adjournment, motion, I have finished.

MR. DEPUTY-SPEAKER: All right; he has finished his speech on the adjournment motion.

श्री मधु लिमये : एक एक घंटा एडजर्नमेंट पर बहस हुई है। कई दफा ऐसा हुआ है।

15 hrs.

MR. DEPUTY-SPEAKER: Do you want to make some submissions on this question?

SHRI MADHU LIMAYE: Brief speeches on whether it should be adjourned or not.

MR. DEPUTY-SPEAKER: No, no.

श्री मधु लिमये : आप कहने देंगे कि नहीं कि इस पर बहस क्यों हो ?

MR. DEPUTY-SPEAKER: I should say that if you want to make brief submissions, not speeches, on whether this

[Mr. Deputy-Speaker]

motion should be adopted or not, I am prepared to listen... (Interruptions) It will be on this limited question whether the adjournment motion should be adopted or not. If you go far out in the field, it will be my pleasant, or unpleasant duty, to draw your attention that you are being irrelevant.

**SHRI INDRAJIT GUPTA:** Are you permitting a discussion now on the merits or demerits of the resolution?

**MR. DEPUTY-SPEAKER:** No. On this limited question only. The motion is in order; it has been moved and the House has to decide whether it should be adopted or not.

**श्री मधु लिमये :** उपाध्यक्ष महोदय, अगर मैं आप को ठीक समझा हूँ तो आप चाहते हैं कि इन के संकल्प का जो आशय है उस पर चर्चा नहीं होनी चाहिए। इतनी दूर तक नहीं जाना चाहता, लेकिन इस समय उस बहस को क्यों नहीं स्थगित करना चाहिए इस के लिए हम लोग अपनी दलील दे सकते हैं।

जैसा मैंने शुरू में ही कहा था हम लोगों के सामने अब कोमरेड ब्रम्मेनेफ़ ने भाषण किया तो उन्होंने हम को यह समझाने की कोशिश की उन की कलेक्टिव सेक्योरिटी की जो कल्पना है यह फ़्रीजी संधि की कल्पना नहीं है। मिलिटैगिस्ट उस का ओवरटोन नहीं है। (ध्यवधान) मैं कनविन्स कैसे कर सकता हूँ कि बहस होनी चाहिए। यह बहस क्यों होनी चाहिए, यह एडजर्न क्यों नहीं होनी चाहिए, इस पर मैं बोल रहा हूँ। उपाध्यक्ष महोदय, जब कोमरेड ब्रम्मेनेफ़ साहब ही स्वयं इस की चर्चा चाहते थे तो कौन सी आपत्ति है? यह बात सही है कि सरदार स्वर्ण सिंह उनी सत्र की सभापति के पहले अन्तर्राष्ट्रीय स्थिति पर बहस कराना चाहते हैं। लेकिन वह एक साधारण बहस है। ज्यादातर उस में पश्चिम एशिया, योरप में जो घटनाएँ हो

रही हैं, अमरीका और पश्चिम योरप में जो झगड़ा हो रहा है और हम लोगों के बीच में और सोवियट ब्लाक्स में जो सहयोग हो रहा है, चीन की क्या स्थिति है, जापान की क्या स्थिति है, दक्षिण एशिया में क्या हो रहा है, पूरे विश्व की स्थिति पर उस में बहस होगी। लेकिन पंडा साहब के प्रस्ताव का कुछ और ही महत्व है। पिछली बार इन्होंने मेरी मदद भी मांगी थी कि इनका प्रस्ताव खत्म न हो, और हम ने मदद की थी। इसलिए उस बहस में घबराने की किसी को भी जरूरत नहीं है, और मुझे विश्वास है कि कम्युनिस्ट पार्टी के लोग भी घबराने नहीं हैं। तो किसी के ऊपर अभियोग नहीं है। मेरी दिली इच्छा है कि इस पर बहस हो क्योंकि संसद् को शायद ही मौका मिलता है विदेश नीति के विभिन्न पहलुओं पर विचार करने का। .. (ध्यवधान) दो तिहाई बहुमत यदि मेरा समर्थन करेगा तो उपाध्यक्ष महोदय तो चाहते हैं कि मैं बोलूँ।

**श्री अटल बिहारी वाजपेयी :** उपाध्यक्ष महोदय, यह चर्चा स्थगित करने का प्रस्ताव रूल 340 के अन्तर्गत रखा गया है। मैं आप का ध्यान नियम 341 की ओर दिलाना चाहता हूँ :

"If the Speaker is of opinion that the motion for adjournment of the debate is an abuse of the rules of the House, he may either forthwith but the question thereon of decline to propose the question."

पंडा साहब महोदय, मुझे आप सेशिकायत है कि इन के प्रस्ताव को उनी समय आपने रद्द क्यों नहीं कर दिया? आप इस प्रस्ताव को इन्हें रखने की अनुमति देने से इन्कार कर सकते थे। इसलिए कि यह जो प्रस्ताव आया है यह गैर-सरकारी प्रस्ताव है। यह बैलट के बाद आता है। बैलट बड़ी मुश्किल से आता है। प्रस्ताव आ गया, उस पर पंडा साहब ने भाषण

भी कर दिया और माननीय एम० एन० मिश्र शिकायत कर रहे हैं कि यह प्रस्ताव लाने के लिए उनका जो आर्थिक नैतिक सम्बन्धी प्रस्ताव था उस पर चर्चा कम कर दी गई। और इस प्रस्ताव को वापस लेने या चर्चा स्थगित करने के लिए आप के पास आने की क्या आवश्यकता है? एक महत्वपूर्ण सार्वजनिक महत्व का विषय है। किसी विदेशी मेहमान की यात्रा के कारण उस विषय का महत्व कम नहीं होता। सचमुच कौमरेड ब्रेज़नेव की यात्रा के बाद इस विषय पर खुली चर्चा करने का इसमें अधिक उपयुक्त अवसर और कोई नहीं हो सकता। लेकिन मुझे एक बात का ताज़्जुब है कि यह चर्चा स्थगित करने की बात हो रहा है और सरकारी पक्ष मौन धारण कर के बड़ा है, इसका रहस्य क्या है? क्या यह चर्चा स्थगित करने का प्रस्ताव . . .

**श्री वसंत साठे (अकोला) :** हम लोग तो कह रहे हैं कि पूरा मौका अगले सप्ताह दिया जा रहा है।

**श्री अटल बिहारी वाजपेयी :** इस का मतलब यह है कि पहले कुछ चर्चा हो चुकी है। केवल भारत में और रूस में ही चर्चा नहीं होती, कम्युनिस्ट पार्टी और कांग्रेस पार्टी में भी चर्चा होती है, और दोनों की राय से यह प्रस्ताव लाया गया है कि इस समय चर्चा को टाल दो, सदन को बहस का मौका न दो। मेरा कहना है कि सदन को बहस का मौका मिलना चाहिए, और इसलिए आप चर्चा कराइये।

**SHRI SHYAMNANDAN MISHRA:** May I ask one clarification from him? There is a national policy that nothing should be done which is prejudicial to the relations between two countries. Now, the hon. Secretary of the Communist Party of the Soviet Union wanted a thorough discussion to take place. We had a good opportunity for bringing about a discussion on that. To my mind, the withdrawal of this reso-

lution would amount to a prejudicial action of that kind which might bring about bitterness between the two countries. Recently we have established very cordial relations. Would you not consider that?

**SHRI INDRAJIT GUPTA:** You will be touched, as I am, by the deep concern of my hon. friend Shyamnandan Babu if what Mr. Breznov wanted us or did not want us to do. He fears it might spoil our relations. I suggest that all these arguments are totally irrelevant. Anybody who wants to discuss this subject of collective security can do so to his heart's content next week on the motion on international affairs. . . . (An Hon. Member: Why not now?) We have our own reasons. Mr. Panda has reasons because it is quite obvious to anybody with commonsense. His resolution was moved on 23 November. Subsequently, I think everybody agrees that certain very important developments have taken place which constitute a land mark in some ways in the development of international co-operation. We feel that a debate of this particular concept just at this moment is not necessary; we can allow sometime to go.

**SHRI ATAL BIHARI VAJPAYEE:** It can take place one or two weeks afterwards?

**SHRI INDRAJIT GUPTA:** We have not said one week or one month. The people are still trying to understand what are the principles expounded, what is the basis which has been suggested for mutual cooperation and so on. We could not anticipate on the 23rd November what agreements and joint communiques would be signed. This is the simple thing. There is nothing so mysterious about it as my friends are trying to make out. Since the mover is wanting that the discussion be adjourned, I do not see what is the difficulty.

**MR. DEPUTY-SPEAKER:** Mr. Vajpayee objected to my acceptance of this motion under Rule 341 and he asked for the reasons. Although I am not bound to give any reason, in this case I will give the reasons. Firstly, it is most unusual

[Mr. Deputy-Speaker]

for the mover of a motion himself on his own *suo motu* to seek adjournment of that discussion. It has happened many times that when we discuss a Bill, when the Government is convinced that they should not proceed with that Bill, they come forward and naturally we give due regard and respect to that. Secondly, Mr. Panda has written to me:

"In view of this situation and also in view of the coming debate on the international situation next week, about which notice has been given, I do not wish to continue the discussion on my resolution at this stage and ask for leave to withdraw it."

SHRI ATAL BIHARI VAJPAYEE: Do you agree this is something unusual?

MR. DEPUTY-SPEAKER: Of course, it is unusual. But it is not a new thing. Government has also done it. It can be anticipated that this question will come up during the discussion on the international situation next week. So, we shall be saving the time of the House. That is why I have accepted it. Now I will put it to the House.

The question is:

"That the debate on the Resolution be adjourned".

*The motion was adopted*

SHRI SHYAMNANDAN MISHRA: So, let us know that it is being withdrawn. It is in cold print before you.

MR. DEPUTY-SPEAKER: He wrote to me like that but later on in the course of his speech he sought my permission to move a motion for adjourning the discussion and I have accepted that. Therefore the debate has been adjourned. Whatever be the effect of this decision, the rules would take care of this.

SHRI ATAL BIHARI VAJPAYEE: I am glad you have said it. I have secured the first place in the ballot. He cannot revive this discussion. This discussion cannot be received.

15.14 hrs.

RESOLUTION RE: FREIGHT EQUALISATION AND CASH INCENTIVES FOR CERTAIN COMMODITIES

SHRI B. K. DASCHOWDHURY (Cooch-Bihar): Sir, I beg to move:

"This House is of the opinion that for balanced development and growth in all regions of the country, incentives like 'Freight Equalisation' be equally applied on cotton, oilseeds and jute as in the case of steel and cement; and cash subsidies be given for major foreign exchange earners *viz.*, jute and tea, in similar manner as is done in large number of other exportable commodities."

Sir, with a very heavy heart, I had to move this resolution and at the outset, I have to request the House to accept this resolution. Since independence we have been demanding several measures for an over-all development of the country. But, despite many attempts and many plans, what do we see? We see that a number of regions and a number of areas in the country have still remained undeveloped and are called backward. Over and above this, since independence we have seen that in certain areas of the country development has taken place at a much faster rate than in other areas. The reasons for this phenomenon must be found out. It is definitely not enough to say that it is due to labour unrest or law and order problem. I know there is a large section of people who think it is fashionable to refer to this labour trouble and labour unrest in certain parts of the country, particularly in the eastern region, and give this as the reason for entrepreneurs not volunteering for industrial development, as compared with the western and southern region. The actual underlying reasons have to be probed into and eradicated by the Government of India.

My Resolution is in two parts. I am sure I will prove to the satisfaction of the House, and also to the satisfaction of you, Sir, that it is really the policies pursued and the fiscal measures that have been